

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.911/2025

[Arising out of impugned final judgment and order dated 24-10-2024 in CRM-M No.53117/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

HIMANSHU GIRDHAR

Petitioner

VERSUS

PANKAJ

Respondent

(FOR ADMISSION and I.R.)

Date : 24-01-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s): Mr. Varun Bedi, Adv.
Ms. Swati Ahalawat, Adv.
Mr. Dev Gulati, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. Till the next date of hearing, there shall be stay of operation of the impugned order requiring deposit.

(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)